

Declaration of Assets of Justice S.Muralidhar and spouse\*

[as on 1<sup>st</sup> January 2010]

**1. Real Estate (immoveable property)**

1.1 Real Estate (immoveable property) of the Judge: Nil

1.2 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks
1.	Three bed-roomed flat in Mayur Vihar Phase I, Delhi of approximately 1300 sq.ft	Purchased in July 2003 after disposal of the flat in Gurgaon

**2. Investments**

2.1 Investments of the Judge

2.1.1 Shares

S.No.	Description	Number	Remarks
1.	IFCI Ltd.	200	Face Value of Rs.10/- each. 100 shares purchased in 1994 and 100 in 2000
2.	IDBI Ltd.	160	Face Value of Rs.10/- each. 100 shares purchased in 1995 and 60 in 2001
3.	ICICI Ltd.	39	Face Value of Rs.10/- each. 26 shares purchased in 1998 and 13 in 2002

2.1.2 Mutual Funds

S.No.	Description	Number	Remarks
1.	Sundaram BNP Paribas	860 units	Investment of Rs.10,000 made in 2000

### 2.1.3 Deposits and other Financial Investments

S.No.	Description	Amount (Rs.)	Remarks
1.	Cumulative Deposits (CDs) in Banks	11,02,716	
2.	CD in Sundaram Finance Ltd.	28,895	
3.	CD in Madras Cements Ltd.	31,000	
4.	CD in ICICI Home Finance Ltd.	1,00,000	
5.	Post Office Monthly Savings	40,230	
6.	Savings Bank Balances	1,21,689	
7.	PPF	9,02,044	
8.	GPF	5,87,260	
9.	LIC Policies	7,75,000	Assured Sum
10.	ICICI Prudential	1,50,000	Assured Sum
11.	Bajaj Allianz	1,00,000	Assured Sum

### 2.2 Investments of the Judge's Spouse

2.2.1 Shares: Nil

2.2.2 Mutual Funds: Nil

### 2.2.3 Deposits and other Financial Investments

S.No.	Description	Amount (Rs.)	Remarks
1.	Cumulative Deposits (CDs) in Bank	1,45,800	
2.	CD in Sundaram Finance Ltd.	66,115	
3.	CD in Kotak Mahindra Bank Ltd.	24,329	
4.	CD in Brakes India Ltd.	25,000	
5.	Savings Bank Balance	1,05,936	
6.	LIC Policies	2,25,000	Assured Sum
7.	HDFC Standard Life Insurance	70,000	Assured Sum

**3. Other Remarks:** \*Respecting her right to privacy, the details of the assets of the Judge's dependent mother are not disclosed on the website. They have been furnished to the Chief Justice.

Date: 31<sup>st</sup> January, 2010